

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s).151/2018

(Arising out of impugned final judgment and order dated 21-09-2017 in CRLMB No. 18235/2017 passed by the High Court of Judicature at Allahabad)

DATARAM SINGH

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

Date : 06-02-2018 This petition was called on for pronouncement of judgment today.

For Petitioner(s) Mr. Baij Nath Patel, Adv.
Ms. Sweta, Adv.
Ms. Romila, Adv.
Mr. Rajnish Kumar Jha, AOR
Mr. Chandra Shekhar Biswas, Adv.

For Respondent(s) Mr. Anuvrat Sharma, Adv.

Mr. Ravi Panwar, AOR

(As per appearance slip)

Hon'ble Mr. Justice Madan B. Lokur pronounced the judgment of the Bench comprising His Lordship and Hon'ble Mr. Justice Deepak Gupta.

Leave granted.

In terms of the signed reportable judgment, the appeal is allowed with the following direction:

"In our view, taking all these and other factors into consideration, it would be appropriate if the appellant is granted bail on conditions that may be reasonably fixed by the trial judge. We order accordingly."

(SANJAY KUMAR-I)
AR-CUM-PS

(KAILASH CHANDER)
COURT MASTER

(Signed reportable judgment is placed on the file)